

EXPORT OF SEWING MACHINES (QUALITY CONTROL AND INSPECTION) RULES, 1967

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EXPORT OF SEWING MACHINES (QUALITY CONTROL AND INSPECTION) RULES, 1967

S.O. 3211, dated 7th September, 1967.- In exercise of the powers conferred by Sec. 17 of the Export (Quality Control and Inspection) Act, 1963 (22 of 1963), the Central Government hereby makes the following rules, namely:-

1. Short title and commencement. :-

(1) These rules may be called the Export of Sewing Machines (Quality Control and Inspection) Rules, 1967. (2) They shall come into force on 3rd October, 1967.

2. Definitions. :-

In these rules, unless the context otherwise requires,-

(a) "Agency" means any one of the Export Inspection Agencies established at Cochin, Madras, Calcutta, Bombay and Delhi under Sec. 7 of the Export (Quality Control and Inspection) Act, 1963 (22 of 1963);

(b) "Sewing machines" shall mean any machine, whether operated by hand, foot, or electric power, meant for stitching purposes including industrial sewing machines, and shall include the spare parts, components and accessories of such machine.

3. Quality control and inspection. :-

(1) The quality of the sewing machines intended for export shall be

ensured by exercising the following controls at different stages of their manufacture together with the levels of control given in the Annexure hereto, namely:-

(i) Bought out materials and components control.- (a) Purchase specifications shall be laid down by the manufacturer incorporating the properties of materials or components to be used and detailed dimensions thereof with tolerances.

(b) The accepted consignments shall be either accompanied by a supplier's test or inspection certificate corroborating the requirements of the purchase specification, in which case occasional checks at least once in each quarter of the year shall be conducted by the purchaser for a particular supplier to verify the correctness of the aforesaid test or inspection certificates, or the purchased materials or components shall be regularly inspected or tested either in a laboratory within the factory or in an outside laboratory or test house.

(c) The sampling for inspection or test to be carried out shall be based on a recorded investigation.

(d) After the inspection or test is carried out systematic methods shall be adopted in segregating the accepted and rejected materials or components for disposal of rejected materials or components.

(e) Adequate records in respect of the aforesaid controls shall be regularly and systematically maintained.

(ii) Process control.- (a) Detailed process specifications for foundry, machinshop, electroplating, painting, heat treatment and other operations and processes shall be laid down by the manufacturer on different processes of manufacture alongwith the methods of testing of the processed production.

(b) Equipments, instrumentation and facilities shall be adequate to control the process as laid down in the process specifications.

(c) Adequate records shall be maintained to enable verification of the controls exercised during the process of manufacture.

(iii)Product control.- (a) The manufacturer shall either have his own adequate testing facilities or shall have access to such testing facilities to test the product as per the specification recognised under Sec. 6 of the Export (Quality Control and Inspection) Act, 1963 (22 of 1963).

(b) Sampling (wherever required) for testing shall be based on a recorded investigation.

(c) Adequate records in respect of tests carried out shall be regularly and systematically maintained.

(iv) Preservation control.- (a) A detailed specification shall be laid down by the manufacturer to safeguard the product from adverse effects of weather conditions.

(b) The product shall be well preserved both during storage and during transit.

(v) Packaging control.- A packing specification shall be laid down with a view to satisfying the controls mentioned in the Annexure for packing the aforesaid product and shall be rigidly implemented.

Inspection.- The inspection of sewing machines intended for export shall be carried out with a view to seeing that the controls mentioned in sub-rule (1) have been exercised at the relevant levels satisfactorily and that the sewing machines conform to the standard specifications applicable to them.

4. Procedure of inspection. :-

(1) The exporter shall give intimation in writing to any one of the inspection agencies recognised under Sec. 7 of the Export (Quality Control and Inspection) Act, 1963 (22 of 1963), and submit alongwith such intimation a declaration that the consignment of sewing machines has been or is being manufactured by exercising quality control measures as per controls referred to under rule 3, and that the consignment conforms to the requirements of the specification recognised for the purpose.

(2) The exporter shall also furnish to the Agency the identification marks to be applied on the consignment.

(3) Every intimation and declaration under sub-rule (1) shall be given not less than ¹[seven days] prior to the ¹despatch of the consignment from the manufacturer's or exporter's premises.

(4) On receipt of the intimation and declaration under sub-rules (1) and (2), the agency:- (a) in the case of an exporter, who is himself the manufacturer on satisfying itself that during the process of manufacture he had exercised adequate quality control as provided under rule 3 and the instructions, if any, issued by the Export

Inspection Council in this regard to manufacture the product according to the standard specifications applicable to it, shall, within three days, issue a certificate declaring the consignment of sewing machines as export-worthy;

(b) in the case of an exporter, who is not himself the manufacturer on satisfying itself that during the process of manufacture the manufacturer had exercised adequate quality control as provided under rule 3 and the

instructions, if any, issued by the Export Inspection Council in this regard to manufacture the product according to the standard specifications applicable to it, shall, within three days of carrying out the inspection, issue a certificate declaring the consignment of sewing machines as export-worthy:

2 [Provided that where the agency is not so satisfied, it shall, within the said period of three days, refuse to issue such certificate and communicate such refusal to the exporter alongwith the reasons therefor.]

1. Substituted by SO. 3392, dated 19th September, 1968.
2. Subs, by S.O. 3420, dated 25th September, 1976.

5. Affixation of recognised mark and procedure thereof. :-

The provisions of the Indian Standards Institution (Certification Marks) Act, 1952 (36 of 1952), the Indian Standards Institution (Certifications Marks) Rules, 1955 and the Indian Standards Institution (Certification Marks) Regulations, 1955 shall, so far as may be, apply in relation to the procedure of affixation of the recognised mark or seal on sewing machines meant for export denoting its conformity to the standard specifications, and sewing machines so marked shall not be subject to any inspection under rule 4 of these rules.

6. Place of inspection. :-

Every inspection under these rules shall be carried out at the premises of the manufacturer or the exporter at the port of shipment.

7. Inspection fee. :-

Subject to a minimum of rupees ten, a fee at the rate of twenty paise for every hundred rupees of f.o.b. value of each consignment shall be paid by the exporter to the Agency as inspection fee.]

8. Appeal. :-

1 (1) Any person aggrieved by the refusal of the inspection agency to issue a certificate under sub-rule (4) of rule 4, may, within ten days of the receipt of the communication of such refusal by him, prefer an appeal to a panel of experts consisting of not less than three but not more than seven persons appointed for the purpose by the Central Government.

(2) At least two-thirds of the total membership of the panel of experts shall consist of non-officials.

(3) The quorum for the panel shall be three.

(4) The decision of the panel on such appeal shall be final.

(5) The appeal shall be disposed of within 15 days of its receipt].

1. Subs, by S.O. 3396, dated 28th December, 1974 (w.e.f. 28th December, 1974.)